

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 565/GT/2020

Subject: Petition for revision of tariff for the 2014-19 tariff period after truing up exercise in respect of Chandrapura Thermal Power Station Unit-I to III (3x130 MW) and determination of tariff for the 2019-24 tariff period in respect of Chandrapura Thermal Power Station Unit-III (130 MW)

Petitioner: Damodar Valley Corporation

Respondents: WBSEDCL and anr

Petition No. 568/GT/2020

Subject: Petition for revision of tariff for the 2014-19 tariff period after truing up exercise and determination of tariff for the 2019-24 tariff period in respect of Mejia Thermal Power Station Units 7 & 8 (2x500 MW)

Petitioner: Damodar Valley Corporation

Respondents: BRPL and 10 others

Date of Hearing: **10.8.2021**

Coram: Shri P. K Pujari, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas kumar Singh, Member

Parties present:

(in 565/GT/2020 &
568/GT/2020)

Ms Anushree Bardhan, Advocate, DVC
Ms. Srishti Khindaria, Advocate, DVC
Shri Ravi Nair, Advocate, DVC
Shri Manik Rakshit, DVC
Shri Subrata Ghosal, DVC
Shri Samit Mandal, DVC
Shri A R Sinha, DVC
Shri Rajiv Yadav, Advocate, Objector, DVPCA

(in 568/GT/2020)

Shri Buddy A. Ranganathan, Advocate, BYPL
Shri Anupam Varma, Advocate, BYPL
Shri Rahul Kinra, Advocate, BYPL
Shri Aditya Ajay, Advocate, BYPL
Shri Abhishek Srivastava, BYPL
Shri Sameer Singh, BYPL



Record of Proceedings

These petitions were called out for virtual hearing.

Petition No.565/GT/2020

2. During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in the matter. She, however, prayed for grant of time to file rejoinder to the reply of the Respondent WBSSEDCL and response to the objections filed by the Objector, DVCPA.

3. The learned counsel for the Objector, DVCPA referred to the objections and made elaborate oral submissions in the matter. He also raised the issue with regard to the double allowance in allowing depreciation and sinking fund together and prayed that the Commission may decide the same in all the tariff petitions filed by the Petitioner.

4. The learned counsel for the Petitioner, however, clarified that the issue of 'double allowance' raised by some of the consumers of the Petitioner before APTEL in Appeal No.17/2014 & batch, had already been settled by APTEL vide its judgment dated 17.5.2019. The learned counsel, however, sought the permission of the Commission to file a short note on the issue of 'double allowance' (as raised by DVPCA) and the P&G expenses claimed by the Petitioner. The Commission accepted the request of the learned counsel for the Petitioner and directed to serve copy of the same to the Respondents and the Objector.

5. The Petitioner is directed to submit the following additional information, after serving copy to the Respondents and Objector, on or before 2.9.2021.

A. For the 2014-19 Tariff Period:

(i) *Reconciliation of GFA as per financial statement with that indicated in Form 9-E;*

(ii) *Reconciliation of additional capital expenditure and additions in GFA as per financial statement;*

(iii) *Flow of un-discharged liabilities from the actual expenditure with effect from approved capital cost as on 31.3.2014;*

(iv) *Reconciliation of the figures mentioned in Form 13 (i.e. Calculation of Weighted Average Rate of Interest on actual loans), with the audited accounts of the respective financial years.*

(v) *Break-up of the actual O&M expenses of the generating station under various subheads (as per **Annexure-A** enclosed) after including the pay revision impact (employees, CISF, KV and Corporate Centre) and wage revision impact (minimum wages), if applicable. (in both MS Excel and PDF format);*

(vi) *Break-up of the actual O&M expenses of Corporate Centre/other offices including pay revision impact (as per **Annexure-B** enclosed) for the generating station along with the allocation of the total O&M expenses to the various generating stations under construction, operational stations and any other offices/business activity, along with basis of allocating such expenditure (in both MS Excel and PDF format);*



(vii) Breakup of the pay revision impact claimed in respect of employees of the Petitioner Company, CISF & KV, stationed in the generating station and Corporate Centre/other offices employee cost allocated to the generating station. (as per **Annexure-C** enclosed);

(viii) Gross Calorific Value (GCV) details on 'as received' basis for the months of January 2014 to March 2014 and in Form-15, in terms of Third amendment to 2009 Tariff Regulations, effective from 1.1.2013, as uploaded in the website of the Petitioner and shared with the beneficiaries;

(ix) Any other information/documents as considered necessary in support of the various claims made

B. For the 2019-24 Tariff Period:

(i) Certificate to the effect that all the assets under gross block during 2019-24 are in use for generation of power. If any asset is taken out from gross block or any such plan in the upcoming year, then the date of taking out of the asset from useful service along with the depreciation recovered till the date of taking out from service;

(ii) Any other information/documents as considered necessary in support of the various claims made.

6. The Respondents/ Objector DVPCA shall file their replies/ objections on the above, on or before 16.9.2021, after serving copy to the Petitioner, who may file its rejoinder/ response, along with the note as stated in paragraph 4 above, by 27.9.2021. The parties shall ensure the completion of pleadings within the due dates mentioned and no extension of time shall be granted.

7. Subject to the above, the order in the petition was reserved.

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At the outset, the learned counsel for the Petitioner prayed for grant of time to file rejoinder to the reply filed by the Respondent BYPL on 3.8.2021. The Commission accepted the request and adjourned the hearing of the petition.

2. The Petitioner is granted time till 2.9.2021 to file its rejoinder, as stated above. No extension of time shall be granted for any reason.

3. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-

B. Sreekumar
Joint Chief (Law)



Details of actual O&M expenses (Common for Hydro /Thermal Generating Station)						
Amount (Rs. in lakh)						
Sl. No.	Items	2014-15	2015-16	2016-17	2017-18	2018-19
1	Consumption of stores & spares					
2	Repair & Maintenance					
3	Insurance					
4	Security					
5	Water Charges					
6	Administrative Expenses					
6.1	Rent					
6.2	Electricity charges					
6.3	Travelling & Conveyance					
6.4	Communication Expenses					
6.5	Advertising					
6.6	Foundation Laying & Inaugration					
6.7	Donation					
6.8	Entertainment					
6.9	Filing fee					
	Subtotal (Administrative Expenses)					
7.0	Employee Cost					
7.1.1	Salaries, Wages & Allowances					
7.1.2	Pension					
7.1.3	Gratuity					
7.1.4	Provident Fund					
7.1.5	Leave Encashment					
7.2	Staff welfare expenses					
7.2.1	-Medical expenses on superannuated employees					
7.2.2	-Medical expenses on regular employees & others					
7.2.3	-Uniform/Livries & safety equipment					
7.2.4	-Canteen expenses					
7.2.5	-Other staff welfare expenses					
	Subtotal (Staff welfare Expenses)					
7.3	Productivity linked Incentive					
7.4	Expenditure on VRS					
7.5	Ex-gratia					
7.6	Performance Related Pay (PRP)					
	Sub Total (Employee Cost)					
8	Loss of Store					
9	Provisions					
10	Prior Period Expenses					
11	Corporate Office expenses allocation					
12	Others					
12.1	Rates & Taxes					
12.2	Water cess					
12.3	Training & recruitment expenses					
12.4	Tender Expenses					
12.5	Guest house expenses					
12.6	Education expenses					
12.7	Community Development Expenses					
12.8	Ash utilisation expenses					
12.9	Books & Periodicals					
12.10	Professional Charges					
12.11	Legal expenses					
12.12	EDP Hire & other charges					
12.13	Printing & Stationery					



**Details of actual O&M expenses
(Common for Hydro /Thermal Generating Station)**

Amount (Rs. in lakh)

Sl. No.	Items	2014-15	2015-16	2016-17	2017-18	2018-19
12.14	RLDC Fee & Charges					
12.15	Brokerage & Commission					
12.16	Bank charges					
12.17	Claims/advances written off					
12.18	Hiring of vehicle					
12.19	Payment to auditors					
12.20	Misc. Expenses (Break-up Of Misc.)					

Annexure B

DETAILS OF CORPORATE CENTRE EXPENSES ALLOCATED TO VARIOUS OPERATING STATIONS

Amount (Rs. in lakh)

	PARTICULARS/YEAR	2014-15	2015-16	2016-17	2017-18	2018-19
	Total Expenses of CC & RHQs-(A)					
	Transferred to Construction Projects -(B)					
	Transferred to any other business activity - (C)					
	Expenses related to stations under operation (D)=(A)-(B)- (C)					
	Head Wise Details of D					
1	Employee Expenses					
A	Salaries, Wages and Allowance					
B	Staff Welfare Expenses					
C	Productivity Linked Incentive					
D	Expenditure on VRS					
E	Ex-Gratia					
2	Administrative Expenses					
A	Repair and maintenance					
B	Training and Recruitment					
C	Communication					
D	Travelling and Conveyance					
E	Rent					
F	Others -Break Up as per details given below:					
f-1	Advertisement and publicity					
f-2	Books & Periodicals					
f-3	EDP Hire and other charges					
f-4	Education expenses					
f-5	Ent. and hospitality					
f-6	Fin Expenses-IndAS					
f-7	Guest house expenses					
f-8	Hiring of Vehicles					
f-9	Insurance					
f-10	Legal Expenses					
f-11	Miscellaneous Expenses					
f-12	Community develop. Exp.					
f-13	Others.					
f-14	Payment to auditors					
f-15	Power Charges					
f-16	Printing and Stationery					
f-17	Prof chg & cons fees					
f-18	R&D EXPS					
f-19	Rates and taxes					
f-20	Tender expenses					
f-21	Trpt Veh running Exp.					



DETAILS OF CORPORATE CENTRE EXPENSES ALLOCATED TO VARIOUS OPERATING STATIONS						
<i>Amount (Rs. in lakh)</i>						
	PARTICULARS/YEAR	2014-15	2015-16	2016-17	2017-18	2018-19
f-22	Water charges					
f-23	Workshop & Conf. Exp.					
	Sub Total (Administrative Expenses)					
3	Security					
4	Donations					
5	Provisions					
6	Depreciation					
7	Prior period expenses					
8	Total Expenses from 1-7					
	Less Recoveries (if any)					
9	Expenses related to Operation - D					
	ALLOCATION TO OPERATIONAL STATIONS					
S.No	Name of The Unit/Station					
	Operational Station (1)					
	Operational Station (2)					

Annexure C

FORMAT FOR CLAIMING WAGE REVISION IMPACT

YEARWISE IMPACT OF REVISION IN SALARIES & WAGES PAID TO THE EMPLOYEES AND STAFF OF CISF

1. Wage revision impact on employee cost of generating station

Component	2016-17			2017-18			2018-19		
	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact
1.1 Basic Pay									
1.2 Dearness Allowance									
1.3 HRA									
1.4 Allowances & Perquisites									
1.5 PRP/Ex Gratia									
2.1 Super Annuation Benefits (PF, Pension & PRMS)									
2.2 Gratuity									
2.3 Leave encashment (HPL/EL)									
Total									
Less: EDC									
Net employee cost									



Wage revision impact on Corporate Centre cost of generating station

Amount (Rs. in lakh)

Component	2016-17			2017-18			2018-19		
	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact
CC Expenses									
1.1 Basic Pay									
1.2 Dearness									
1.3 HRA									
1.4 Allowances & Perquisites									
1.5 PRP/Ex									
Total									

2. Wage revision Impact on Salaries of CISF or other Security Personnel (if applicable)

Amount (Rs. in lakh)

Component	2015-16			2016-17			2017-18			2018-19		
	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact
1. CISF												
2. Other												
Total												

Total Wage revision Impact												
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